

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 645/TT/2020**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset 1- OPGW link (242km) for 765kV Sasan-Satna Ckt-1 under Central Sector, Asset 2- OPGW link (36km) for 220kV Indore-Pithampura (MPPTCL) under State Sector & Asset 3- OPGW link (336km) for Satna Gwalior Ckt-1 under Central Sector under "Establishment of Fiber Optic Communication System under Master Communication Plan in the Western Region".
- Date of Hearing** : 24.9.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited and 10 others
- Parties Present** : Ms Poorva Saigal, Advocate, MPPTCL  
Ms Tanya Sareen, Advocate, MPPTCL  
Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Vincent D Souza, MPPTCL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2019 in respect of Asset-1: OPGW link (242km) for 765kV Sasan-Satna Ckt-1 under Central Sector, Asset-2: OPGW link (36km) for 220kV Indore-Pithampura (MPPTCL) under State Sector and Asset-3: OPGW link (336km) for Satna Gwalior Ckt-1 under Central Sector under "Establishment of Fiber Optic Communication System under Master Communication Plan in the Western Region".
  - b. Asset-1 and Asset-3 are Central Sector Assets, while Asset-2 is State Sector Asset.
  - c. The date of commercial operation (COD) and time over-run in case of the transmission assets is as follows:



Particulars	Scheduled COD	COD	Time over-run (in days)
Asset-1	8.8.2014	16.1.2019	1622
Asset-2	8.8.2014	1.3.2019	1666
Asset-3	8.8.2014	30.3.2019	1695

- d. The reasons for time over-run in respect of Asset-1 and Asset-3 are as follows:
- (i) OPGW links added to the scope subsequently and
  - (ii) Severe RoW issues faced while commissioning the links.
- e. In the 25<sup>th</sup> WRPC meeting held on 4<sup>th</sup> February 2014, it was agreed to provide connectivity to 765 kV Orai Sub-station in the Northern Region. OPGW was proposed to be laid on Ckt-1 of 765 kV Satna-Gwalior line. It was also proposed to provide OPGW on 765 kV Satna-Sasan UMPP in place of 765 kV Satna-Vindhyachal pooling line which shall provide backup link to Sasan UMPP. These were subsequent developments which contributed to the delay in commissioning of the OPGW lines. The supplier, LS Cables & System Ltd., vide letter dated 12.5.2015 indicated RoW issues in 765 kV Satna-Gwalior link. Further, in subsequent letter dated 5.9.2016, the supplier indicated severe RoW issues being faced while commissioning the assets.
- f. Asset-2 was included in Master Communication Plan for Western Region. However, link commissioning was delayed due to LILO of Indore-Pithampur line at Pithampur 220 kv Sub-station. Further, LILO portion of Indore-Pithampur line was covered in Master Communication Plan-Additional requirement. Therefore, commissioning work of Asset-2 was linked to LILO work of Pithampur 220kV Sub-station. Considering the documentary evidence in support of uncontrollable nature of the time over-run in commissioning of the assets, the delay may be condoned.
- g. RCE has been submitted and apportioned approved cost as per the RCE may be considered.
- h. In response to technical validation letter, information has been filed vide affidavit dated 21.9.2021 wherein Form-5, Form-12 and Liability flow statements are submitted.
- i. Rejoinder to the reply filed by MPPMCL and MPPTCL have been filed vide affidavit dated 22.9.2021 and 23.9.2021 respectively.
3. Learned counsel for MPPTCL made the following submissions:
- a. Asset-2 is a State Sector Asset.
  - b. The Investment approval was granted in 2012. The 30 months period expired in August, 2014. The work actually began in 2017 and it took two years for the Petitioner to complete the work and accordingly, COD of Asset-2 was declared by the Petitioner in March, 2019 after a time over-run of 4.5 years. The time over-run is due to issues between the Petitioner and its contractor and hence not condonable.



c. The Petitioner has claimed that OPGW link in the above asset was delayed due to delay in commissioning of LILO of Indore-Pithampur line at 220 kV S/S Pithampur of MPPMTCL. However, the LILO line was completed on 10.6.2016 and put to commercial use on the same date.

4. The representative of MPPMCL submitted that the written reply filed on behalf of MPPMCL may be considered in the matter.

5. In response to Commission's query about time over-run in commissioning of Asset-2 even when there was no change in scope, the representative of the Petitioner submitted that the LILO of Indore-Pithampur line at Pithampur 220 kv Sub-station was delayed. Therefore, there was no work front to carry out OPGW work till 2015. On completion of the LILO line, the Petitioner started the work.

6. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-

(V. Sreenivas)

Deputy Chief (Law)

